CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

O.A. No. 2356 of 1996



New Delhi, dated the 30th June,

1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Tara Chand, R/o 49/96, LNJP Hospital, New Delhi.

.. APPLICANT

By Advocate: Shri S.C.Jain

VERSUS

- 1. Lt. Governor through the Chief Secretary, Govt. of NCT of Delhi, 5, Sham Nath Marg, Delhi.
- 2. Secretary,
 Medical,
 Govt. of NCT of Delhi,
 Delhi.
- 3. PHC/Jt.Secretary (M-II),
 Govt. of NCT of Delhi,
 l, J.L. Marg,
 New Delhi.

.... RESPONDENTS

By Advocate: Shri B.S.Gupta

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant impugns the order cancelling allotment of quarter No. 49/96, LNJP Hospital, NewDelhi in his name w.e.f. 23.5.91, the order dated 22.4.96 (Ann. A-1) and the order dated 30.9.96 (Ann. A-2) and prays that he be allowed to retain Qr. No. 49/96 LNJP Hospital, New Delhi till he is allotted alternative accommodation.

Applicant was appointed as Mate 2. (Class IV), LNJP Hospital on 29.12.71 and was Туре I Quarter. said alloted the LDC and promoted as Subsequently he was posted in the smae Hopsital w.e.f. 10.4.91. Thereafter by order dated 20.6.91 (Ann. A-5) transferred to Directorate he was Employment and that he is liable to damages w.e.f. 23.5.91 onwards. He states that he represented against the order dated received 22.4.94, but no reply meantime Respondents by their letter daeted 30.9.96 have directed recovery of market rent w.e.f. 23.5.91 to 31.8.96 of Rs.58,117/- and from 1.9.96 onwards @ Rs.1029/- p.m. till vacation of quarter by him.

Applicant was alloted the quarter in question while working in LNJP Hospital. This allotment is governed by the Allotment of Residences Rules, 1977 (Ann. R-1). Applicant has contended in his rejoinder that these rules are illegal and without jurisdiction but the rules themselves have not been impugned in the O.A. and such a plea cannot be taken in rejoinder in which respondents are given no opportunity to reply. these Rules applicant could retain accommodation only for two months beyond the date of his trnasfer to Dte of Employment, vide Rule X (Page 8) of those Rules. Rules themselves prescribed the period of authorised retention, any retention beyond authorised period is clearly unauthorised and no separate show notice for vacation of the premises is

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necessary. It is also well settled that no Govt. servant has an enforceable legal right for allotment of Govt. accommodation and under the circumstances respondents are not compelled to provide applicant alternative accommodation to enable him to vacate Qr. No. 49/96, LNJP Hospital. Applicant's counsel have relied on the judgment dated 18.12.91 in O.A. No.1963/91 Jaim Ram Yadav Vs. UOI but that judgment was delivered in the facts and circumstnaces of that particular case does not lay down any law. In this connection, it must further be remembered that just as the quarter No. 49/96 LNJP Hospital was alloted to applicant when he was on the staff strength of the LNJP Hospital, now that he is no longer on their staff strength and in fact has not been on their staff strength since 1991 itself, he was required to vacate then itself to enable it to be alloted Hospital staff member, another LNJPapplicant has no legal right to claim that he cannot be compelled to vacate the premises till alternative accommodation is provided to him.

4. Under the circumstances applicant's prayer to be allowed to retain Qr. No. 49/96 LNJP Hosptial, New Delhi till he is alloted alternative accommodation is dismissed. In so far as penal rent/damages etc. for retention of the said Quarter beyond the authorised period is concerned, respondents will be entitled to recover the same in accordance with rules.

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This O.A. is disposed of in terms of Para 4 above. Interim orders if any are vacated. No costs.

(S.R. ADIGE)
Member (A)

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